BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. NO.301/2019

In the matter of:

Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No 51(E)

....Applicant

Versus

Govt. of NCT of Delhi

...Respondent

INDEX

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Contents</th>
<th>Page No.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Status Report on behalf of Delhi Pollution Control Committee with respect to order dated 15/04/2019.</td>
<td>1-3</td>
</tr>
<tr>
<td>2</td>
<td>Annexure 1(colly) Copy of inspections report</td>
<td>4-13</td>
</tr>
<tr>
<td>3</td>
<td>Annexure 2 Copy of the letter to EDMC dated 19.06.2019</td>
<td>14-15</td>
</tr>
<tr>
<td>4</td>
<td>Annexure 3(colly) Copy of letter to BSES and DJB dated 19.06.2019</td>
<td>16-19</td>
</tr>
<tr>
<td>5</td>
<td>Annexure 4 Copy of the Action Taken Report of EDMC dated 05.08.2019</td>
<td>20</td>
</tr>
<tr>
<td>6</td>
<td>Annexure 5(colly) Copy of the letter for EDC dated 19.06.2019</td>
<td>21-30</td>
</tr>
<tr>
<td>7</td>
<td>Annexure 6(colly) Copy of letter of Recovery Certificate dated 17.07.2019</td>
<td>31-40</td>
</tr>
</tbody>
</table>

Filed by:

(Delhi Pollution Control Committee)

Respondent

New Delhi:
Dated: 08.2019
BEFORE THE HON’BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application NO. 301/2019

Narendra Kumar, President, RWA BabarpurVidhan Sabha Ward No 51(E)

....Applicant

Versus

Govt. of NCT of Delhi

...Respondent

ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE IN TERMS OF THE ORDER DATED 06.05.2019

IT IS MOST RESPECTFULLY SHOWETH:

1. That in compliance of the orders passed by this Hon’ble Tribunal, the inspections of industrial units mentioned in the complaint were conducted by Delhi Pollution Control Committee officials on 08/05/2019, 20/05/2019, 10/06/2019 and 15/06/2019.

2. That during inspection, five (05) units namely (1) M/s Furnace Factory-Sh. Ramesh Thakur(Owner) (2) M/s Suresh Bhatti(3) M/s Abdul (4) M/s Dal Chand and (5) M/s Sachin were operating illegally in residential areas at Shiv Mandir Gali West Babarpur Delhi- 32 without having license from any authority. Copy of inspection reports are enclosed herewith marked and annexed as **Annexure 1(colly)**.
3. That Delhi Pollution Control Committee had requested East Delhi Municipal Corporation vide letter dated 19.06.2019 to take necessary action for effective closure of the units as these units are located in Non-Conforming/Residential area. Copy of the letter dated 19.06.2019 is herewith marked and annexed as Annexure 2.

4. That the Delhi Pollution Control Committee has issued Directions to BSES Yamuna Power Ltd. and DJB for Disconnection of Electric/power supply and water supply respectively to above said five (05) units vide order dated 19.06.2019. Copy of the orders dated 19.06.2019 are enclosed herewith as Annexure 3 (colly).

5. That with the coordinated efforts of DPCC, EDMC has submitted Action Taken Report on 05.08.2019 informing that all the five (05) units have vacated the premises during inspection on 02.08.2019. Action Taken Report of EDMC dated 05.08.2019 is enclosed herewith as Annexure 4.

6. That the commercial connections of these five properties has been removed by BSES.

7. Environmental Damage Compensation (EDC) of Rs. 1.31 Lakh each was imposed on three units namely M/s Furnace Factory-Sh. Ramesh Thakur (Owner), M/s Suresh Bhatti and M/s Abdul and Environmental Damage Compensation of Rs 1.5 Lakh each was imposed on the two units namely M/s Dal Chand and M/s Sachin. Copy of the orders dated 19.06.2019 are enclosed herewith marked and annexed as Annexure 5(colly).

8. That these five(05) units have failed to deposit Environmental Damage Compensation (EDC). Hence,Recovery Certificates were issued on 17.07.2019 to the Land Revenue officer for the recovery of Environmental Damage Compensation from these five units. Copy of the orders dated 17.07.2019 are enclosed herewith marked and annexed as Annexure 6(colly).
9. That the criminal complaint against all the aforesaid five (05) units has been filed before the court of Hon’ble ACMM, Delhi in the 1st week of August, 2019.

Date: 9/8/2019
Place: Delhi

[Signature]
Environmental Engineer
**Inspection Report**

<p>| | |</p>
<table>
<thead>
<tr>
<th></th>
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</thead>
<tbody>
<tr>
<td><strong>1. Name &amp; Address of the Unit</strong></td>
<td>Owner Ramesh Thaker</td>
</tr>
<tr>
<td><strong>2. Owner/Partner’s Name &amp; Contact Details(Phone &amp; E-mail)</strong></td>
<td></td>
</tr>
<tr>
<td><strong>3. Date of Inspection</strong></td>
<td></td>
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<tr>
<td><strong>4. Time of Inspection</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Start of Inspection</strong></td>
<td></td>
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<tr>
<td><strong>End of Inspection</strong></td>
<td></td>
</tr>
<tr>
<td><strong>5. Name &amp; Designation of the Persons contacted at the industry</strong></td>
<td></td>
</tr>
<tr>
<td><strong>6. Kind of Industry</strong></td>
<td></td>
</tr>
<tr>
<td><strong>7. Product &amp; Capacity</strong></td>
<td></td>
</tr>
<tr>
<td><strong>8. Main Raw Materials</strong></td>
<td></td>
</tr>
<tr>
<td><strong>9. Water Polluting</strong></td>
<td></td>
</tr>
<tr>
<td><strong>10. Air Pollution</strong></td>
<td></td>
</tr>
<tr>
<td><strong>11. Details of Stack Height (Furnace/Boilers/Others)</strong></td>
<td></td>
</tr>
<tr>
<td><strong>12. Type of Fuel Used</strong></td>
<td></td>
</tr>
<tr>
<td><strong>13. A. Source of Water Supply</strong></td>
<td></td>
</tr>
<tr>
<td><strong>B. Effluent Discharge</strong></td>
<td></td>
</tr>
<tr>
<td><strong>14. Status of Consent (If Any)</strong></td>
<td></td>
</tr>
<tr>
<td><strong>15. D.G. Set(s) (if Any)</strong></td>
<td></td>
</tr>
<tr>
<td><strong>16. Plot Area</strong></td>
<td></td>
</tr>
<tr>
<td><strong>17. Labour</strong></td>
<td></td>
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<tr>
<td><strong>18. Machinery</strong></td>
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</tr>
</tbody>
</table>

**Unique Computer Generated Id...**

<p>| | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Opposite...94-95...Shiv Kendri Gali, Near Babarpur, Shahdara, Delhi - 110032.</strong></td>
<td></td>
</tr>
<tr>
<td><strong>Sh. Ramesh Thaker, shahid wala, 08/05/2019.</strong></td>
<td></td>
</tr>
<tr>
<td><strong>03:45PM</strong></td>
<td></td>
</tr>
<tr>
<td><strong>04:10PM</strong></td>
<td></td>
</tr>
</tbody>
</table>

**Note: provided...**

Mr. of Electrical fittings work Job Work. Coal etc.

Yes/No ETP Installed : Yes/No

Yes/No ECS Installed : Yes/No

(Above G.L.)....... (Above G.L.)....... Coal etc.

DJB/NDMC/DSIIDC/Borewell/Tankers/Others

(a) Domestic/Trade Effluent

(b) Unit connected to Conveyance System: Yes/No

(c) Discharging into sewer

No...Capacity.......KVA. Acoustic: Yes/No

Stack Height.......(Above G.L.).......(Above RL)

Not Applied...

Pit...3 meter... - 0.5...(approx.)
19. Detail of Power Connection

20. Whether Unit found in Operation


22. Whether Generating Hazardous Waste

23. Details about Hazardous Waste
   (a) Status of Authorization (if any)
   (b) Display Board Provided
   (c) Whether Hazardous Waste is stored in Leak proof container
   (d) Whether container marked with specified label
   (e) Whether container stored kept in an isolated area
   (f) Whether Hazardous Waste is being stored on pucca floor & in covered area
   (g) Whether data on which storage began indicated on each container
   (h) Whether daily record of Hazardous Waste maintained in Form-3
   (i) Category of Hazardous Waste as per the Schedules LII and III of these rules
   (j) Authorized mode of disposal or recycling or utilization or co-processing etc.
   (k) Quantity (Ton/Ammun)

Remarks (if Any)

1. Unit found locked from inside. However, Mfg. of Cast iron products (CI electrical fittings & gas Burner) was going on, as observed from outside.

2. Some information and facts are verified by neighbour and locality.

3. As reported by locals, Smt. Ramesh Thakur bhatti well is the owner of this premises.

4. No pollution control device has been installed.

Shivam
CTE DPCC
08/05/19

Signature, Name & Designation of inspecting officials
Inspection Report

Unique Computer Generated Id:...

1. Name & Address of the Unit:
   M/s. Suresh Bhatia
   9412919439, 18, Shri Hindu Lal Bhawan, Babar Puri, Shahdara, Delhi - 110032

2. Owner/Partner's Name & Contact Details (Phone & E-mail):
   Shri Suresh Bhatia

3. Date of Inspection:
   20/05/2019

4. Time of Inspection:
   Start of Inspection: 03:50 PM
   End of Inspection: 04:30 PM

5. Name & Designation of the Persons contacted at the industry:
   (Name not provided)

6. Kind of Industry:
   Mill of temp. using pit furnace

7. Product & Capacity:
   John wnr

8. Main Raw Materials:
   Yes/No

9. Water Polluting:
   Yes/No

10. Air Pollution:
    ECS Installed: Yes/No

11. Details of Stack Height (Furnace/Boilers/Others):
    Yes/No
    (Above G.L.): 20 ft (Above G.L.):
    Coal

12. Type of Fuel Used:
    Diesel/Natural Gas/Coal/Electricity

13. A. Source of Water Supply:
    DJB/NDMCDSSIDC/Borewell/Tankers/Others

   (a) Domestic/Trade Effluent

   (b) Unit connected to Conveyance System: Yes/No

   (c) Discharging into: drain

   No. of Capacity: KVA. Acoustic: Yes/No

14. Status of Consent (If Any):
    Not Applied

15. D.G. Set(s) (If Any):
    Stack Height: 50 ft yard

16. Plot Area:

17. Labour:

18. Machinery:
19. **Detail of Power Connection**

20. **Whether Unit found in Operation**

21. **Status of Registration under Plastic Waste Management Rules, 2016**

22. **Whether Generating Hazardous Waste**

23. **Details about Hazardous Waste**

   (a) **Status of Authorization (if any)**

   (b) **Display Board Provided**

   (c) **Whether Hazardous Waste is stored in Leak proof container**

   (d) **Whether container marked with specified label**

   (e) **Whether container stored kept in an isolated area**

   (f) **Whether Hazardous Waste is being stored on pucca floor & in covered area**

   (g) **Whether date on which storage began indicated on each container**

   (h) **Whether daily record of Hazardous Waste maintained in Form-3**

   (i) **Category of Hazardous Waste as per the Schedules I,II and III of these rules**

   (j) **Authorized mode of disposal or recycling or utilization or co-processing etc.**

   (k) **Quantity (Ton/Arunum)**

**Remarks (if any)**

1. Unit found operational and engaged in the activity of mfg. of tap entry pit furnace.

2. Unit have not obtained license from DPC/EDMC.

3. Coal is being used in the pit furnace.

4. No pollution control device has been provided over the pit furnace.

Contact person

Signatures, Name & Designation of inspecting officials

22/05/19

(YE, CMD)
1. Name & Address of the Unit
   (GST No): Not available.

2. Owner/Partner's Name & Contact Details (Phone & E-mail)

3. Date of Inspection

4. Time of Inspection
   Start of Inspection
   End of Inspection

5. Name & Designation of the Persons contacted at the industry

6. Kind of Industry
   Buffering and Casting of Brass Bathroom Fixing Part

7. Product & Capacity

8. Main Raw Materials
   Brass, Scrap and Slag

9. Water Polluting

10. Air Pollution

11. Details of Stack Height (Furnace/Boilers/Others)

12. Type of Fuel Used
   (a) Domestic/Trade Effluent

13. A. Source of Water Supply
    B. Effluent Discharge

14. Status of Consent (If Any)

15. D.G. Set(s) (If Any)

16. Plot Area

17. Labour

18. Machinery

M/s. Abdul

Kh. No.: 313, Kabiristan Wk,
Delhi - 110032.

Sh. Ranjeet Singh
Sh. Raje (Clerk)

02:40 PM
03:20 PM

Sh. Raje (9811004345)

Yes/No
ETP Installed: Yes/No

Yes/No
ECS Installed: Yes/No

(Above G.L.)......... (Above G.L.)........

Electricity: Coal

DJB/NDMC/DSIIDC/Borewell/Tankers/Other:
   (a) Domestic/Trade Effluent

(b) Unit connected to Conveyance System: Yes/No

(c) Discharging into... Drain
   Not applied for CTE/C.T.O.
   No. & Capacity: KVA, Acoustic: Yes/No

Stack Height:... (Above G.L.)... (Above R.L)

30.38 meters

Casting Furnace: 21
Buffering: 0.9
19. Detail of Power Connection

20. Whether Unit found in Operation


22. Whether Generating Hazardous Waste

23. Details about Hazardous Waste
   (a) Status of Authorization {If any}
   (b) Display Board Provided
   (c) Whether Hazardous Waste is stored in Leak proof container
   (d) Whether container marked with specified label
   (e) Whether container stored kept in an isolated area
   (f) Whether Hazardous Waste is being stored on pucca floor & in covered area
   (g) Whether date on which storage began indicated on each container
   (h) Whether daily record of Hazardous Waste maintained in Form-3
   (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules
   (j) Authorized mode of disposal or recycling or utilization or co-processing etc.
   (k) Quantity (Ton/Annum)

Remarks (If Any)

1. Unit found operational and engaged in the activity of Casting of Brass Bathroom fitting items (tap) and buffing.

2. Brass scrap and Brass slab is used for making Brass fitting items (tap).

3. Unit has not obtained consent to establish/consent to operate.

4. No channelization provided over Casting furnace and Buffing section.

5. Coal is being used as fuel in Casting furnace.

Signatures, Name & Designation of inspecting officials

[Signature]
10/6/2019
## Inspection Report

**Unique Computer Generated Id.**

<table>
<thead>
<tr>
<th>Name &amp; Address of the Unit</th>
<th>M/s. Dal Chand</th>
</tr>
</thead>
<tbody>
<tr>
<td>Address</td>
<td>KHA-S-25, Shyam Mandir Galli, West Babarpur, Delhi-93</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Owner/Partner's Name &amp; Contact Details (Phone &amp; E-mail)</th>
<th>Sh. Dal Chand (9911163286)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Date of Inspection</td>
<td>15-06-19</td>
</tr>
<tr>
<td>Time of Inspection</td>
<td>02:10 - 02:30 P.M.</td>
</tr>
</tbody>
</table>

**Kind of Industry**

Electroplating on Brass bathroom fittings

**Product & Capacity**

Job Works:
- Brass bathroom fittings (tap)
- Electroplating

**Main Raw Materials**

- Nickel

**Water Polluting**

- ETP Installed: Yes/No
- ECS Installed: Yes/No

**Air Pollution**

- (Above G.L.)
- (Above R.L.)

**Details of Stack Height (Furnace/Boilers/Others)**

- DJB/NDMC/DSHDC/Borewell/Tankers
- Domestic/Trade Effluent
- (b) Unit connected to Conveyance System: Yes/No

**Type of Fuel Used**

- (a) Domestic/Trade Effluent

**A. Source of Water Supply**

- No. of Capacity: KVA
- Acoustic: Yes/No

**B. Effluent Discharge**

- Discharging into: CTE/LTO
- Net Applied for: Yes/No

**Status of Consent (If Any)**

- Stack Height: (Above G.L.) (Above R.L.)
- Electroplating: path trial - 04
- Lathe: M/P - 02

**D.G. Set(s) (If Any)**

- 35 HP. yard

**Plot Area**

- 4

**Labour**

- Electroplating path trial - 04
- Lathe: M/P - 02
19. Detail of Power Connection
20. Whether Unit found in Operation
22. Whether Generating Hazardous Waste
23. Details about Hazardous Waste
   (a) Status of Authorization (if any)
   (b) Display Board Provided
   (c) Whether Hazardous Waste is stored in Leak proof container
   (d) Whether container marked with specified label
   (e) Whether container stored kept in an isolated area
   (f) Whether Hazardous Waste is being stored on pucca floor & in covered area
   (g) Whether date on which storage began indicated on each container
   (h) Whether daily record of Hazardous Waste maintained in Form-3
   (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules
   (j) Authorized mode of disposal or recycling or utilization or co-processing etc.
   (k) Quantity (Ton/Annun)

Remarks (if Any)

1. Unit found operational and engaged in the activity of Nickel Electroplating on Brass Bathroom fitting (tap).
2. Not applied for CTE/LTO.
3. No Dn set found installed.
4. No water pollution control device found.
5. As informed by contact person unit is operational from last 1 month.

Contact person: Substitute to sign.

Shivam
15/09/19
(T.C.D.P.C)

Signatures, Name & Designation of inspecting officials
1. Name & Address of the Unit: Ms. Sachin (Authorized person) 
   Address: 322, Shiv Mandir Gali West Babarpur, Delhi-93.

2. Owner/Partner's Name & Contact Details (Phone & E-mail): Shri Mahender Singh
   Date: 15/06/19

3. Date of Inspection: 03:40 PM
4. Time of Inspection: 04:10 PM
5. Start of Inspection: 04:10 PM
6. End of Inspection: 04:10 PM

5. Name & Designation of the Persons contacted at the industry: Shri Sachin (9953299220)

7. Kind of Industry: Buffing and anodizing of Al door fittings
8. Product & Capacity: Aluminium door fittings

9. Main Raw Materials: As per the report

10. Water Polluting: Yes/No

11. Air Pollution: ETP Installed: Yes/No

12. Details of Stack Height: (Above G.L.)
     (Above R.I.)

13. Type of Fuel Used: DJB/NDMC/DSIDC/Borewell/Tankers/Others

14. A. Source of Water Supply: (a) Domestic/Trade Effluent

15. B. Effluent Discharge: (b) Unit connected to Conveyance System: Yes/No

16. Status of Consent: [If Any]: Not applied
17. D.G. Set(s) [If Any]: No. & Capacity: KVA. Acoustic: Yes/No
18. Plot Area: Stack Height: [Above G.L.]
19. Labour: [Above R.I.]
20. Machinery: 50 m/c., 6 lead anodizing, 0.15
20. Whether Unit found in Operation
   
   
22. Whether Generating Hazardous Waste
   
23. Details about Hazardous Waste
   (a) Status of Authorization [if any]
   (b) Display Board Provided
   (c) Whether Hazardous Waste is stored in Leak proof container
   (d) Whether container marked with specified label
   (e) Whether container stored kept in an isolated area
   (f) Whether Hazardous Waste is being stored on pucca floor & in covered area
   (g) Whether date on which storage began indicated on each container
   (h) Whether daily record of Hazardous Waste maintained in Form-3
   (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules
   (j) Authorized mode of disposal or recycling or utilization or co-processing etc.
   (k) Quantity (Ton/Annum)

Remarks (if Any)

1. Unit found operational and engaged in the activity of buffing and awninging of aluminium door fittings.
2. Not applied for CTE/CID
3. No channelization provided for buffing section.
4. No D.U. set found installed.
5. No water pollution control device found.
To,

The Addl. Deputy Commissioner
(Nodal Officer, PGC, EDMC)
East Municipal Corporation of Delhi
Plot No.419, Udyog Sadan, FIE, Patparganj,
Delhi-110092

Sub: - Action to be taken in w.r.t O.A. No. 301/2019 in Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of NCT of Delhi in compliance of Hon’ble NGT order dated 06.05.2019.

Sir,

Please find enclosed herewith a copy of Hon’ble NGT order dated 06.05.2019, along with complaint against illegal operation of furnace factory in the residential area at ward no. 51(E) Raj Gali, Old Shiv Temple Street (Linked Street with street of graveyard), West Babarpur, Shahdara, Delhi-110032 causing Air Pollution in the area, received in this office. The complaint is being forwarded for necessary action at your end as matter pertains to non-conforming/ residential areas of the Delhi.

And whereas, with regard to closure of the illegal units from the residential/ non-conforming areas, Hon’ble Supreme Court had passed judgment on 07.05.2004 in L.A. No 22 in WP(C) No. 4677 of 1985 titled as M.C. Mehta Vs. Union of India & Others. As per the said judgment, all industrial units that have come up in residential / non-conforming areas in Delhi on or after 1st August, 1990 shall close down. In this order a Monitoring Committee was constituted comprising of a) Chief Secretary of Delhi ii) Commissioner of Police, Delhi (iii) Commissioner, Municipal Corporation of Delhi and (iv) Vice Chairman of DDA to oversee and ensure compliance of the directions contained in the judgment dated 7th May, 2004. This Committee was constituted on 25/05/2004.

And whereas, the Chief Secretary, Delhi has taken a meeting on 08.12.2010, wherein it was decided that action on industries operating in non-conforming areas and violating Master Plan will be taken under the Delhi Development Act by DDA in development area and MCD in other areas.

And whereas, in compliance to the above mentioned judgment, progress reports have been regularly filed from time to time by the Department of Industries on behalf of the Monitoring Committee.

And whereas, the Monitoring Committee, in the meeting held on 13th September, 2018, under the Chairmanship of Chief Secretary, Delhi reiterated and decided that DDA would identify and close down such non-permissible industries in residential and non-conforming areas under their jurisdiction and respective Municipal Corporations in the rest of the areas including rural areas. The action was to be taken in three steps viz. Step-1, Step-2 and Step-3.

And whereas, as per the affidavit filed by Department of Industries on 27th February, 2019 in Supreme Court of India, the action on Step-1 and Step-2 has been completed.

And whereas, action on Step-3 is under progress in which respective Municipal Corporations and the Delhi Development Authority have to carry out a comprehensive mapping/ survey to find out details of industries functioning without obtaining proper Municipal License in respect of their respective jurisdiction within a period of 2 months. Once the non-permitted industries are identified during the mapping exercise/ survey of residential areas/ non-conforming areas, such impermissible identified industries are to be sealed. Municipal Commissioners and VC, DDA are to review the progress on fortnightly basis.
And whereas, DPCC using its power under the Environmental Legislation has also issued direction(s) on 22.12.2017 and 12.11.2018 to all the Municipal Corporations and DDA regarding closure of non-conforming industries in entire Delhi.

And whereas, an Inspection Cum Survey of the said locations were conducted by DPCC officials on 08.05.2019, 20.05.2019, 10.06.2019 and 15.06.2019 and it was observed that five units were operating at the said locations and details of these units are as follows:

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name of the Unit</th>
<th>Address of the Unit</th>
<th>Activity of the Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>M/s Furnace Factory-Sh. Ramesh Thakur(Owner)</td>
<td>Infront of Sh. Mukesh Kumar Tayagi Ji, H. No. 96, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-32</td>
<td>Mfg. of Cast Iron products (C.I Electric fittings and gas Burner)</td>
</tr>
<tr>
<td>2</td>
<td>M/s Suresh Bhatti</td>
<td>In front of Sh. Rajender Gupta Ji, 95, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-32</td>
<td>Mfg. of Tap using pit furnace</td>
</tr>
<tr>
<td>3</td>
<td>M/s Abdul</td>
<td>Opposite of Udhami Ki Dharamshala , Kh. No. 313, Kabiristan Wali Gali, West Babarpur, Delhi-32</td>
<td>Buffing and Casing of Brass Bathroom fitting item(Tap)</td>
</tr>
<tr>
<td>4</td>
<td>M/s Dal Chand</td>
<td>Kh. No. 325, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi-93</td>
<td>Nickel Electroplating on brass bathroom fittings</td>
</tr>
<tr>
<td>5</td>
<td>M/s Sachin</td>
<td>Kh. No. 322, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi-93</td>
<td>Buffing and anodizing of Aluminium Door fittings</td>
</tr>
</tbody>
</table>

And whereas, these five units have not obtained Consent to Establish/Operate from DPCC under the relevant Acts/Rules.

In view of above and in pursuance of Hon'ble Supreme Court Order and policy of NCT of Delhi, you are requested to take necessary action for effective closure of these five defaulting units at the above said address and submit compliance report to this office.

This issue with the approval of Competent Authority, DPCC.

Yours faithfully,

Incharge, (CMC-I)

Encl: As above

Copy to:
1. The Commissioner, EDMC, Plot No. 419, Udyog Sadan, F.I.E Patparganj, Delhi-110092
   --for necessary action please

2. The Deputy Commissioner (Factory Licensing) East Municipal Corporation of Delhi Plot No.419, Udyog Sadan, FIE, Patparganj, Delhi-110092
   --for necessary action please

3. Shri Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E), Office: 98, Raj Gali, West Babarpur, Shahdara, Delhi-110032, Mob:- 9971861170.
   --for information please

4. Master File
Sub: Directions for Disconnection of Electric/power supply u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981 as amended to date.

Whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is mandatory u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of DPCC, shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, Hon’ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of “Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi” directed as under:-

“Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shadnora, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019’.

And whereas, in compliance of order date 06.05.2019 of Hon’ble NGT, inspection of the said locations were conducted by DPCC officials on 08.05.2019, 20.05.2019, 10.06.2019 and 15.06.2019 and it was observed that five units were operating at the said locations and details of these units are as follows:-

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name of the Unit</th>
<th>Address of the Unit</th>
<th>Activity of the Unit</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>M/s Furnace Factory-Sh. Ramesh Thakur(Owner)</td>
<td>Infront of Sh. Mukesh Kumar Tayagi Ji, H. No. 96, Shiv Mandir Gali, West Babarpur, Shadnora, Delhi-32</td>
<td>Mfg. of Cast iron products(C.I Electric fittings and gas Burner)</td>
</tr>
<tr>
<td>2</td>
<td>M/s Suresh Bhatti</td>
<td>In front of Sh. Rajender Gupt Ji, 95, Shiv Mandir Gali, West Babarpur, Shadnora, Delhi-32</td>
<td>Mfg. of Tap using pit furnace</td>
</tr>
<tr>
<td>3</td>
<td>M/s Abdul</td>
<td>Opposite of Udhami Ki Dharamshala, Kh. No. 313, Kabiristan Wali Gali, West Babarpur, Delhi-32</td>
<td>Buffing and Casting of Brass Bathroom fitting item(Tap)</td>
</tr>
<tr>
<td>4</td>
<td>M/s Dal Chand</td>
<td>Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shadnora, Delhi-93</td>
<td>Nickel Electroplating on brass bathroom fittings</td>
</tr>
<tr>
<td>5</td>
<td>M/s Sachin</td>
<td>Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shadnora, Delhi-93</td>
<td>Buffing and anodizing of Aluminium Door fittings</td>
</tr>
</tbody>
</table>
And whereas, it was decided by the Competent Authority to issue closure directions to these 5 units u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31(A) of the Air (Prevention & Control of pollution) Act, 1981 as amended to date.

Now therefore, as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date that the concerned authority in BSES Yamuna Power Limited shall disconnect electricity supply of these 5 units as mentioned above with immediate effect.

This is being issued as per the decision taken by the Competent Authority.

To

The General Manager,
BSES Yamuna Power Ltd.,
3rd Floor, Shakti Kiran Building, Karkardooma, Delhi-110092

Copy To:-

1. The SDM (Shahdara), D.C. Office Complex, NandNagari, Opposite Gagan Cinema, Pocket-1, Delhi-110093: to ensure the effective disconnection of power supply of the unit with immediate effect and submit the compliance report immediately.


3. Office copy.

[Signature]

Incharge, CMC-1
Sub: Directions for Disconnection of Water supply u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981 as amended to date.

Whereas, it is mandatory under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is mandatory u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of DPCC, shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent in to a stream or on land.

And whereas, Hon’ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of “Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi” directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019."

And whereas, in compliance of order date 06.05.2019 of Hon’ble NGT, inspection of the said locations were conducted by DPCC officials on 08.05.2019, 20.05.2019, 10.06.2019 and 15.06.2019 and it was observed that five units were operating at the said locations and details of these units are as follows:

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<td>M/s Sachin</td>
<td>Kh. No. 322, Shiv Mandir Gali, West Bagarpur, Shahdara, Delhi-93</td>
<td>Buffing and anodizing of Aluminium Door fittings</td>
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And whereas, it was decided by the Competent Authority to issue closure directions to these 5 units u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981 as amended to date.

Now therefore, as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date that the concerned authority in Delhi Jal Board shall disconnect water supply to the unit with immediate effect.

This is being issued as per the decision taken by the Competent Authority.

To
The Member (Water),
Delhi Jal Board,
Varanaliya Phase-II, Jhandewalan,
New Delhi-110055

Copy To:-
1. The SDM (Shahdara), D.C. Office Complex, NandNagari, Opposite Gagan Cinema, Pocket-I, Delhi-110093: to ensure the effective disconnection of power supply of the unit with immediate effect and submit the compliance report immediately.


3. Office copy.
No. AC/SN/N/2019/D-521

Mohd Arif,
SEE, CMC-I,
Delhi Pollution Control Committee,
Department of Environment (Govt of NCR of Delhi)
5th Floor, ISBT Building Kashmir Gate, Delhi-110006.

Sub: Action taken report in r/o OA No- 301/2019 in Narendra Kumar, President RWA Babarpur Vidhan Sabha Ward No- 50(E) Vs Government of NCT of Delhi in Compliance of Hon’ble NGT Order dated 06.05.2019.

With reference to above mentioned case it is submitted in compliance of order of NGT 05 Show Cause Notice was issued as per list provided, consequently during the course of action all the 05 properties were found vacant on 02.08.2019.

It is further stated that Commercial electric connection of these properties has been removed.

Assistant Commissioner
Shahdara(N) Zone

Copy forwarded to :
1. Addl-Cmr- TI and III for kind info.
2. PA to DC/Shahdara(N) Zone.
3. Nodal officer, PCC EDMC.
4. AO/FL/EDMC.
5. AO( General Branch) SNZ.
6. Smt. Indra, UDC, DC Personal Cell. DA References cases.
7. Office Copy.
To,

M/s Suresh Bhatti
Opp. 94 & 95, Near Shiv Mandir Gali
West Babarpur, Shahdara,
Delhi-110032

Sub: Hon’ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 tilted as
Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of
NCT of Delhi.

Whereas, Central Pollution Control Board has delegated all its powers and functions under
Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of
Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control
Committee(DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution
Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act,

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as
amended to date no person shall, without the previous consent of the State Pollution Control Board
(DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of
Hon’ble Supreme Court order dated 07.05.2004 in L.A No. 22 in WP(C) No. 4677 of 1985 tilted as
M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-
conforming areas.

And whereas, Hon’ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of
“Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt.
of NCT of Delhi” directed as under:-

“Grievance in this letter, which has been treated as an application, is against illegal
operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv
Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-
110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take
appropriate action in accordance with law and furnish a factual and action taken report in
the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for
compliance. Needless to say that order of National Green Tribunal is binding as a decree of
Court and non-compliance is actionable by way of punitive action including prosecution, in
terms of the National Green Tribunal Act, 2010. List for further consideration on
26.08.2019”.

And whereas, in compliance of order date 06.05.2019 of Hon’ble NGT, DPCC team has
inspected M/s Suresh Bhatti, opposite 94 & 95, Near Shiv Mandir Gali, West Babarpur,
Shahdara, Delhi-110032.
And whereas, during the inspection on **20.05.2019**, it was observed that unit namely M/s Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032, is engaged in the activity of **manufacturing of tap using furnace (Bathroom fittings)**.

And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing air pollution.

And whereas, in view of Hon’ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the ‘Polluter Pays’ principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs \(\sim\) (Rupees One Lakh Thirty One Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs \(\sim\) (Rupees One Lakh Thirty One Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

Non-compliance of the above shall be treated as contempt of Hon’ble NGT order(s) and necessary action will be initiated as per the provisions of law.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

---

Incharge (CMC-I)

Copy to:

1. The SDM (Shahdara), D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-1, Delhi-110093. -- **for taking necessary action please.**
2. Master File
3. Office Copy
To,

M/s Abdul
Kh. No. 313, Kabristan Wali gali,
West Babarpur, Shahdara,
Delhi-110032

Sub: Hon’ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 titled as Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of NCT of Delhi.

Whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee(DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (l) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of Hon’ble Supreme Court order dated 07.05.2004 in L.A No. 22 in WP(C) No. 4677 of 1985 titled as M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-conforming areas.

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“Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi 110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

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And whereas, in compliance of order date 06.05.2019 of Hon’ble NGT, DPCC officials have inspected M/s Abdul, Kh. No. 313, Kabristan Wali gali, West Babarpur, Shahdara, Delhi-110032.
And whereas, during the inspection on 10.06.2019, it was observed that unit namely M/s Abdul, Kh. No. 313, Kabristan Wali gali, West Babarpur, Shahdara, Delhi-110032 is engaged in the activity of Buffing and Casting of Brass bathroom fitting item(Tap).

And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing air pollution.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs /-(Rupees One Lakh Thirty One Thousand only) upon you.

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Non-compliance of the above shall be treated as contempt of Hon'ble NGT order(s) and necessary action will be initiated as per the provisions of law.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

Incharge (CMC-I)

Copy to:

1. The SDM (Shahdara), D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-I, Delhi-110093. – For taking necessary action please.
2. Master File
3. Office Copy

AEE (CMC-I)
To,

M/s Sachin  
Kh. No. 322, Shiv Mandir Gali  
West Babarpur, Shahdara,  
Delhi-110093

Sub: Hon’ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 tilted as  
Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of  
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appropriate action in accordance with law and furnish a factual and action taken report in  
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And whereas, during the inspection on 15.06.2019, it was observed that unit namely M/s Sachin, Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of Buffing and Anodizing of Aluminium door fittings.

And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing water and air pollution.

And whereas, in view of Hon’ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the ‘Polluter Pays’ principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.50 lakhs /-(Rupees One Lakh Fifty Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.50 lakhs /-(Rupees One Lakh Fifty Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

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2. Master File
3. Office Copy

[Signature]

AEF (CMC-I)
To,

M/s Dal Chand
Kh. No. 325, Shiv Mandir Gali
West Babarpur, Shahdara,
Delhi-110093

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Whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (l) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

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And whereas, in compliance of order date 06.05.2019 of Hon’ble NGT, DPCC team has inspected M/s Dal Chand , Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093
And whereas, during the inspection on 15.06.2019, it was observed that unit namely M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of Nickel Electroplating on Brass Bathroom fittings.

And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing water and air pollution.

And whereas, in view of Hon’ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the ‘Polluter Pays’ principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.50 lakhs -(Rupees One Lakh Fifty Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.50 lakhs -(Rupees One Lakh Fifty Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

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Incharge(CMC-I)

Copy to:
1. The SDM (Shahdara),D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-I, Delhi-110093. -- for taking necessary action please.
2. Master File
3. Office Copy

AE(CMC-I)
To,

M/s Furnace factory
(Owner Name:- Sh. Ramesh Thakur Bhatti)
Opp. 94 & 95, Near Shiv Mandir Gali
West Babarpur, Shahdara,
Delhi-110032

Sub: Hon’ble National Green Tribunal (NGT) Matter in O.A No. 301/2019 tilted as
Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Vs Govt. of
NCT of Delhi.

Whereas, Central Pollution Control Board has delegated all its powers and functions under
Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of
Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control
Committee(DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution
Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act,

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as
amended to date no person shall, without the previous consent of the State Pollution Control Board
(DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of
Hon’ble Supreme Court order dated 07.05.2004 in L.A No. 22 in WP(C) No. 4677 of 1985 titled as
M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-
conforming areas.

And whereas, Hon’ble NGT vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of
“Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt.
of NCT of Delhi” directed as under:-

“Grievance in this letter, which has been treated as an application, is against illegal
operation of furnace factory in the residential area at Ward No. 51(E) Rajigali, Old Shiv
Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-
110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take
appropriate action in accordance with law and furnish a factual and action taken report in
the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for
compliance. Needless to say that order of National Green Tribunal is binding as a decree of
Court and non-compliance is actionable by way of punitive action including prosecution, in
terms of the National Green Tribunal Act, 2010. List for further consideration on
26.08.2019”.

And whereas, in compliance of order date 06.05.2019 of Hon’ble NGT. DPCC team has
inspected M/s Furnace factory (Owner Name:- Sh. Ramesh Thakur Bhatti) opposite 94 & 95,
Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032.
And whereas, during the inspection on 08.05.2019, it was observed that unit namely M/s Furnace factory (Owner Name: Sh. Ramesh Thakur Bhatti), Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032, is engaged in the activity of manufacturing of electrical fittings using coal.

And whereas, the unit is operating without obtaining Consent to Establish/Operate in non-conforming/residential area and causing air pollution.

And whereas, in view of Hon’ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the ‘Polluter Pays’ principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs -(Rupees One Lakh Thirty One Thousand only) upon you.

In view of above, you are hereby directed to deposited Environmental Damages Compensation (EDC) of Rs. 1.31 lakhs -(Rupees One Lakh Thirty One Thousand only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

Non-compliance of the above shall be treated as contempt of Hon’ble NGT order(s) and necessary action will be initiated as per the provisions of law.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

Incharge (CMC-I)

Copy to:

2. Master File
3. Office Copy

AEE (CMC-I)
To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at nat.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019".

And whereas, during the inspection dated 15.06.2019, it was observed that unit namely M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of Nickel Electroplating on Brass Bathroom fittings. 

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 301/2019, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) on M/s Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093,
And whereas, letter for seeking Environmental Damages Compensation (EDC) of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) was issued to the unit on 19.06.2019 with a copy to you (copy of letter dated 19.06.2019 is enclosed herewith).

And whereas, the unit has not deposited the Environmental Damage Compensation of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) till date.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) from the unit namely Ms Dal Chand, Kh. No. 325, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093 as arrears of land revenue so as to comply with order of Hon’ble NGT dated 06.05.2018 and the same may be remitted to DPCC. You are also requested to submit compliance report to DPCC within 07 days as the case is listed on 26.08.2019 in Hon’ble NGT.

This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

---
(Mohd. Arif)
Incharge, CMC-I

Encl.: As Above

Copy to:

1. Master File
2. Office Copy
To,

The Sub-Divisional Magistrate (Shahdara)  
D.C. Office Complex, Nand Nagri,  
Opposite Gagan Cinema,  
Delhi-110093.

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Abdul Kh. No.313, Kabristan Wali Gali, West Babarpur, Shahdara, Delhi-110093.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, Hon’ble National Green Tribunal (NGT) vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of “Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt of NCT of Delhi” directed as under:-

“Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajgati, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019”.

And whereas, during the inspection dated 10.06.2019, it was observed that unit namely M/s Abdul Kh. No.313, Kabristan Wali Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of Buffing and Anodizing of Aluminium door fittings.

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

And whereas, in view of Hon’ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 301/2019, Competent Authority of DPCC keeping in view the ‘Polluter Pays’ principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakhs Thirty One Thousand only) on M/s Abdul Kh. No.313, Kabristan Wali Gali, West Babarpur, Shahdara, Delhi-110093.
And whereas, letter for seeking Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) was issued to the unit on 19.06.2019 with a copy to you (copy of letter dated 19.06.2019 is enclosed herewith).

And whereas, the unit has not deposited the Environmental Damage Compensation of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) till date.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) from the unit namely M/s Abdul Kh. No.313, Kabristan Wali Gali, West Babarpur, Shahdara, Delhi-110093 as arrears of land revenue so as to comply with order of Hon’ble NGT dated 06.05.2018 and the same may be remitted to DPCC. You are also requested to submit compliance report to DPCC within 07 days as the case is listed on 26.08.2019 in Hon’ble NGT.

This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

[Signature]
(Mohd. Arif)
Incharge, CMC-1

Encl.: As Above

Copy to:-

1. Master File
2. Office Copy
To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Sachin, Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, Hon'ble National Green Tribunal (NGT) vide order dated 06.05.2019 in O.A No. 301/2019 in the matter of "Narendra Kumar, President, RWA Babarpur Vidhan Sabha Ward No. 51(E) Versus Govt. of NCT of Delhi" directed as under:-

"Grievance in this letter, which has been treated as an application, is against illegal operation of furnace factory in the residential area at Ward No. 51(E) Rajjali, Old Shiv Temple Street, (linked street with street of graveyard) West Babarpur, Shahdara, Delhi-110032 causing air pollution in the area.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at ngt.filing@gmail.com.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. List for further consideration on 26.08.2019."

And whereas, during the inspection dated 15.06.2019, it was observed that unit namely M/s Sachin Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093, is engaged in the activity of Buffing and Anodizing of Aluminium door fittings.

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 301/2019. Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) on M/s Sachin, Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093.
And whereas, letter for seeking Environmental Damages Compensation (EDC) of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) was issued to the unit on 19.06.2019 with a copy to you (copy of letter dated 19.06.2019 is enclosed herewith).

And whereas, the unit has not deposited the Environmental Damage Compensation of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) till date.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only) from the unit namely M/s Sachin, Kh. No. 322, Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110093 as arrears of land revenue so as to comply with order of Hon’ble NGT dated 06.05.2018 and the same may be remitted to DPCC. You are also requested to submit compliance report to DPCC within 07 days as the case is listed on 26.08.2019 in Hon’ble NGT.

This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

Encl. : As Above

Copy to:-

5. Master File
6. Office Copy
To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

Sub: Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032.

Whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

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And whereas, during the inspection dated 20.05.2019, it was observed that unit namely M/s Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032, is engaged in the activity of Manufacturing of tap using furnace(Bathroom fittings).

And whereas, the unit was operating without obtaining Consent to Establish/Operate in non-conforming/residential area.

And whereas, in view of Hon’ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 301/2019, Competent Authority of DPCC keeping in view the ‘Polluter Pays’ principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) on M/s Suresh Bhatti, Opp. 94 & 95, Near Shiv Mandir Gali, West Babarpur, Shahdara, Delhi-110032.
And whereas, letter for seeking Environmental Damages Compensation (EDC) of Rs. 1,31,000/- (Rupees One Lakh Thirty One Thousand only) was issued to the unit on 19.06.2019 with a copy to you (copy of letter dated 19.06.2019 is enclosed herewith).

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This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

(Mohd. Arif)
Incharge, CMC-I

Encl.: As Above

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To,

The Sub-Divisional Magistrate (Shahdara)
D.C. Office Complex, Nand Nagri,
Opposite Gagan Cinema,
Delhi-110093.

Sub:
Recovery Certificate of DPCC toward Recovery of Environmental Compensation, as arrears of land revenue in r/o M/s Furnace factory (Owner Name:-Sh. Ramesh Thakur Bhatti), Opp. 94 & 95, Near Shiv Mandir Gali West Babarpur, Shahdara, Delhi-110032.

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This issue with the approval of the Competent Authority, Delhi Pollution Control Committee.

(Mohd. Arif)
Incharge, CMC-I

Encl. : As Above

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4. Office Copy